13.01 hrs.

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL—*Contd.*

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANUMANTHAIYA) : Sir, I beg to move :

> "That the debate on the motion 'That the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967, as reported by the Joint Committee, be taken into consideration' be adjourned."

SHRI S. M. BANERJEE (Kanpur) : He should give us an assurance that it will be taken up again in this session definitely.

MR. SPEAKER : Mr. Shiva Chandra Jha wants to say something.

SHRI K. HANUMANTHAIYA : I have made a statement in the course of my speech while introducing the motion that this is a problem which has given room to much controversy. The number of castes involved is 2,447 and the amendments I have received contemplate 225 new castes to be included. They want approximately 35 castes to be excluded, Therefore, the House is aware of the immensity of the task facing it. So, some leaders of the Opposition as well as the Prime Minister have wisely come to the conclusion that they need some more time to bring about adjustments. I am grateful to them all.

So far as the Government is concerned, it is very anxious to see that this Bill becomes law as soon as possible. If possible, with the co-operation of the House, we are prepared to see that this Bill comes up for further consideration before the end of this session.

SHRI PILOO MODY (Godhra) : This Saturday.

SHRI K. HANUMANTHAIYA : The only thing is, we must all earnestly and impartially apply our mind to reconcile the various differing points of view. We have ourselves seen what passionate speeches have been made. I consider this almost a non-party question, and I beg of all leaders to apply their mind in the true spirit of reconciliation and arrive at conclusions.

With this assurance, I request the House to support this motion.

श्री शिव चन्द्र झा (मधुबनी) : अध्यक्ष महोदय, दो तीन दिन की बहस के बाद मंत्री महोदय इस विधेयक पर बहस को स्थगित कराना चाहते हैं। उन्होंने इस के लिए आधी दलीलें दी हैं, उन्होंने सफाई नहीं दी है कि इस के पीछे क्या बुनियादी वजह है। बुनियादी वजह यह है, जो उन्होंने नहीं बताई है, कि हरिजन आदिवासियों के मामले में सरकार का दिमाग साफ नहीं है, इस मसले को सरकार समझ नहीं सकी है, वह इस का निराकरण नहीं करना चाहती है और वह इस को अपने मतलब के लिए एक हथकंडा बनाना चाहती है। विधेयक को प्रवर समिति के पास भेजा गया, जिस ने उस पर विचार कर के इस सदन के सामने रखा। इस विधेयक पर बहुत से संशोधन रखे गये हैं और इस बारे में काफी बहस हुई है। लेकिन उन संशोधनों के बारे में मंत्री महोदय ने कुछ नहीं कहा है। एक संशोधन यह आया है कि जो आदिवासी इस्लाम या क्रिस्टियेनिटी को कुबूल करते हैं, उनको आदिवासी नहीं माना जायेगा। इतनी देर की बहस के बाद मंत्री महोदय की आंखें खुली हैं। जहां तक मजहब का सवाल है, हम लोग इस बात पर विश्वास करते हैं कि रिलिजन इज दि ओपियम आफ मासिज। चाहे कोई इस धर्म में रहे या उस धर्म में जाये, कोई बड़ा फर्क नहीं है। देश का भला इसी में है कि सरकार मन्दिरों, मस्जिदों और गिरजाघरों पर तब तक के लिए ताला लगा दे, जब तक कि इंडियन इकानोमी टेक आफ स्टेज पर नहीं पहुंच जाती है। लेकिन सरकार में वह हिम्मत नहीं है। (व्यवधान)

श्री ओम प्रकाश त्यागी (मुरादाबाद) : अध्यक्ष महोदय, इन बातों को एक्सपंज करा दीजीए। (व्यवधान)

श्री शिव चन्द्र झा : कौन सी जातियां लिस्ट में जोड़ी जायें और कौन सी हटा दी जायें, यह कोई मुश्किल काम नहीं है और न ही वह कोई बुनिम्रादी बात है। क्या इस तरह का कोई रास्ता नहीं निकाला जा सकता है कि यह संशोधन भी स्वीकार कर लिया जाये कि जो आदिवासी इस्लाम या क्रिस्टियेनिटी को कुबल कर ले, उन को आदिवासी न माना जाये। लेकिन यह प्रोवाइजो लगा दिया जाये कि उन को सुविधाओं से वंचित नहीं किया जायेगा ? यह भी निश्चित किया जाना चाहिए कि वे सुविधायें कौन कौन सी हैं। यह बिल्कुल साफ है कि यह सरकार मेहनत चोर है, इनएफिशेंट और निकम्मी है। वह हरिजनों और आदिवासियों को अपने स्वार्थ के लिए इस्तेमाल करना चाहती है। कल श्री कार्तिक उरांव कह रहे थे कि मैं अनशन करूंगा और यह सदन उन के लिए कानडोलेंसिज प्रकट करेगा। लेकिन आज वह ताली बजा रहे हैं।...... (व्यवधान)...... उन मे हिम्मत नहीं है।...(व्यवधान)... मैंने भी उस संशोधन पर दस्तखत किये थे। (व्यवधान)

MR. SPEAKER : Will you please sit down ? I am not going to listen to you. I am going to put the motion to the House.

The question is :

> "That the debate on the motion 'That the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967, as reported by the Joint Committee, be taken into consideration' be adjourned."

The motion was adopted.

MR. SPEAKER : Now we adjourn for lunch.

13.10 hrs.

The Lok Sabha adjourned for lunch till Fifteen Minutes Past Fourteen of the Clock

---

The Lok Sabha re-assembled after Lunch at Twenty Minutes Past Fourteen of the Clock

[SHRI K. N. TIWARY *in the Chair*]

MR. CHAIRMAN : The House will now take up......

SHRI SHRI CHAND GOYAL (Chandigarh) : On a point of order, Sir. Rule 15 says :

> "The Speaker shall determine the time when a sitting of the House shall be adjourned *sine die* or to a particular day, or to an hour or part of the same day :
>
> Provided that the Speaker may, if he thinks fit, call a sitting of the House before the date or time to which it has been adjourned or at any time after the House has been adjourned *sine die*."

MR. CHAIRMAN : There is no business before the House now.

SHRI SHRI CHAND GOYAL : Kindly hear my point of order. The hon. Speaker did not adjourned the House for lunch today. I was present in the House and what happend was that Mr. Shiva Chandra Jha was making his submission on the motion for adjournment of the debate on Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, and when this motion was adopted by the House, then the hon. Speaker just said that the motion was adopted and that Mr. Shiva Chandra Jha could go on speaking and the hon. Speaker left the House without informing the House as to when it was to b ereassembled. He did not say that the House stood adjourned for lunch to meet again at 2.15 P. M. He left the House saying that Mr. Shiv Chandra Jha could go on speaking.

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : How have we assembled then ?

SHRI SHRI CHAND GOYAL : The hon. Finance Minister asks : How have we assembled ? I say that we have assembled by force of habit, not under direction issued by the Speaker...(*Interrpution*).

SHRI KANWAR LAL GUPTA (Delhi-Sadar) : We never adjourned.

SHRI SHRI CHAND GOYAL : What I am submitting is that under Rule 15, it is incumbent upon the hon. Speaker or whoever occupies the Chair to adjourn the House to a particular hour of the same day or to the next day or to adjourn the House *sine die*. Since it was a question of adjourning the House to a particular hour of the same day, he could have said it. But he did not say that the House stood adjourned to meet again at 2.15 P. M.

SHRI S. M. BANERJEE (Kanpur) : My submission is that when Mr. Shiva Chandra Jha was speaking, he was allowing him but in the meantime...(*Interrputions*)

MR. CHAIRMAN : You kindly hear the hon. Minister. Afterwards, if there is any new point, I will allow you.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I am one of those who have got great respect for the erudition of Chairman Goyal...

SHRI KANWAR LAL GUPTA : Hon. Member Goyal, not Chairman Goyal.

SHRI RAGHU RAMAIAH : Hon. Chairman Goyal. I would like to say, first of all, if the presumption is correct that the Speaker did not say anything, then the natural corollary is that the House has never risen for adjournment and, therefore, the House is continuing. Apart from that, there are also certain conventions. Even if Mr. Goyal sitting in the Chair forgets it, it is certainly understood. It is a part of the convention of the House that we adjourn for lunch and meet after one hour. It is impossible to function in the House if you stick to rules like that. (*Interruptions*)

श्री स० मो० बनर्जी : क्या आप ने इस के बारे में अपनी रूलिंग दे दी है ?

MR. CHAIRMAN : रूलिंग दे रहा हूँ। On 14. 8. 70 before adjourning the House for lunch the Speaker observed as follows :

> "May I request the hon Members to note that when we adjourn for lunch, we adjourn for one hour. Even if the Chair does not say it specificaly, when we adjourn for lunch, we meet after one hour and there need not be any doubt as to when we reassemble."

श्री स० मो० बनर्जी : सभापति महोदय, सुबह आपने देखा होगा कि हम लोगों ने स्पीकर साहब की मारफत दरख्वास्त की थी कि जो हिन्दुस्तान भर से हमारे यूथ्स अनएम्पलायमेंट के बारे में आज पार्लियामेंट के सामने डिमांस्ट्रेशन करने आये हैं, उन के बारे में प्रधान मंत्री या वित्त मंत्री कोई स्टेटमेंट दें ..

MR. CHAIRMAN : You wrote to the hon. Speaker and he has not allowed you to raise this point. So I am not allowing you to raise it.

श्री शिव चन्द्र झा : सभापति महोदय, माननीय सदस्य गोयल जी ने दुरुस्त बात उठाई है, जिस पर आप ने रूलिंग दी है यह पढ़ कर कि यदि स्पीकर न भी कहे कि कब तक के लिये सदन की बैठक स्थगित की जाती है तो भी यह मानना चाहिए कि एक घन्टे के लिए कार्यवाही स्थगित की जाती है। फाइनेन्स बिल पर भी इसी तरह की बात हुई थी, यह पिछले फरवरी-मई सेशन की बात है...

सभापति महोदय : हम उस प्वाइंट को डिस्पोज कर चुके हैं।

श्री शिव चन्द्र झा : मैं आप की रूलिंग के मुताबिक ही कह रहा हूं।

सभापति महोदय : रूलिंग के बारे में बात हो चुकी है, अब उस पर कोई नया प्वाइंट नहीं है, इस लिए हम एलाऊ नही करेंगे।

श्री शिव चन्द्र झा : आप सुन तो लें।

सभापति महोदय : नहीं, हम रूलिंग दे चुके हैं, उस पर कोई बहस नहीं होगी। आप बैठ जाइये।

श्री शिव चन्द्र झा : आप सुन लें कि मैं क्या कह रहा हूँ।...

सभापति महोदय : आप मेहरबानी कर के बैठ जाइये, चेयर को डिफाई मत कीजिए। रिकार्ड पर कुछ नहीं लिखा जायगा...

श्री शिव चन्द्र झा : x x x

सभापति महोदय : आप समझदार आदमी हैं, पढ़े लिखे आदमी हैं, प्वाइंट आफ आर्डर तब उठता है जब हाउस के सामने कोई सबजैक्ट हो। इस वक्त यही सब्जेक्ट है कि मैंने गोयल साहब को पुकारा है, अगर उस पर प्वाइंट आफ आर्डर है तो सुन सकता हूं।

श्री शिव चन्द्र झा : x x x

सभापति महोदय : इस पर हम रूलिंग दे चुके हैं, आप बैठ जाइये। श्री गोयल।

14.29 hrs.

STATUTORY RESOLUTION AND FOREIGN EXCHANGE RECULATION (AMENDMENT) BILL

SHRI SHRI CHAND GOYAL (Chandigarh) : Sir, I beg to move :

> "This House disapproves of the Foreign Exchange Regulation (Amendment) Ordinance, 1970 (Ordinance No. 5 of 1970) promulgated by the President on the 20th September, 1970."

Sir, you will recollect that our last session was adjourned *sine die* on the 3rd of September, 1970. (*Interruptions*)

श्री शिव चन्द्र झा (मधुबनी) : x x x

सभापति महोदय : मैं रूलिंग दे चुका हूं। अब श्री गोयल ने जो कहा है, उस पर कुछ कहना है तो कहिए। आप से प्रार्थना है कि मेहरबानी कर के बैठ जाइये।

श्री शिव चन्द्र झा : x x x

सभापति महोदय : अगर आप डिस्टर्ब करेंगे और हाउस को नहीं चलने देंगे तो में रिक्वेस्ट करूंगा कि आप हाउस से बाहर चले जायं।

श्री शिव चन्द्र झा : x x x

सभापति महोदय : आप बैठिये या बाहर चले जाइये।

SHRI SHRI CHAND GOYAL : Having moved my Motion for disappoval of the Ordinance, I was submitting that our House was adjourned *sine die* on the 3rd September and it was prorogued on the 7th September, 1970. This Ordinance has been issued on the 20th September, 1970. The plea taken is that since the period of one year which has been prescribed for the return of the documents was expiring some time in October and the Parliament was not to meet during this period, this Ordinance has been issued.

Sir, it is a matter of some satisfication that this time very many Ordinances have not been issued during the intervening period. Otherwise, it has become a pratice with the Government to issue many

---

xxx Not recorded.